

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

NOTIFICATION R.O.C.No. 365/2026-RC, DATED 30.09.2026

NOTIFICATION FOR FILLING UP OF THIRTY (30) VACANCIES OF DISTRICT JUDGE THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION (LDCE) FOR THE YEAR 2026 AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE PUT IN NOT LESS THAN 3 YEARS OF QUALIFYING SERVICE AS CIVIL JUDGE (SENIOR DIVISION) BY THE END OF 31ST MARCH, 2026 AND TOTAL SERVICE OF 7 YEARS INCLUDING SERVICE RENDERED AS CIVIL JUDGE (JUNIOR DIVISION) AND CIVIL JUDGE (SENIOR DIVISION).

Applications are invited to fill up thirty (30) vacancies of District Judge through a Limited Departmental Competitive Examination among the Civil Judges (Senior Division) who have put in not less than 3 years of qualifying service as Civil Judge (Senior Division) by the end of 31st March, 2026 and total service of 7 years including service rendered as Civil Judge (Junior Division) and Civil Judge (Senior Division) in the Andhra Pradesh State Judicial Service. The scale of pay for the post of District Judge is Rs.144840-194660.

NUMBER OF VACANCIES

Category	Number of posts
OC	23
SC GROUP-I	01
SC GROUP-II	02
SC GROUP-III	02
ST	02
TOTAL	THIRTY (30) POSTS

Note:

The High Court of Andhra Pradesh reserves the right to increase or decrease the number of vacancies or cancel the Notification, at any stage, without assigning any reason whatsoever. No right will accrue to the candidate by virtue of the Notification.

The Andhra Pradesh State Judicial (Service and Cadre) Rules, 2026 shall be applicable to the recruitment process.

All necessary steps not provided under these rules for recruitment, shall be decided by the High Court.

I. (i) QUALIFICATIONS:

A person to be appointed to the category of District Judge through a Limited Departmental Competitive Examination (LDCE) shall be:

(a) One who has put in not less than 3 years of qualifying service as Civil Judge (Senior Division) by the end of 31st March, 2026 and the total service including service rendered as a Civil Judge (Junior Division) and Civil Judge (Senior Division) shall be minimum of 7 years in the Andhra Pradesh State Judicial Service.

(b) One who has completed (35) thirty five years of age as on first day of the month of September, 2026 (as on 01.09.2026) in which the Notification inviting applications for such appointment is published on the website of High Court i.e. on 30.09.2026.

(ii) DISQUALIFICATIONS:

a) Any Officer in the cadre of Civil Judge (Senior Division) who has committed any copying or misconduct during the course of Screening Test/Written Examination or has been convicted in a Criminal Case or is compulsorily retired, removed, or dismissed, compulsory retired from Judicial Service or any other service or could not successfully complete probation period of any post in Judicial Service or any other service shall not be eligible to appear for the competitive examination.

b) Any Officer having found to be of doubtful integrity in any year, shall not be eligible to appear for the post of District Judge through Limited Departmental Competitive Examination.

c) No Civil Judge (Senior Division) who is facing disciplinary charges or is undergoing punishment for any irregularity in discharge of his/her duties shall be eligible for appointment through Limited Departmental Competitive Examination to the post of District Judge.

II. RESERVATION :

1. The vertical reservations in respect of Scheduled Castes and Scheduled Tribes as per the A.P. State Judicial (Service & Cadre) Rules, 2026 read with amended Rule 22 and 22-A of the A.P. State and Subordinate Service Rules issued vide G.O.Ms.No.77, General Administration (Services-D) Department, dated 02.08.2023 and G.O.Ms.No.46, General Administration (Services-D) Department, dated 19.04.2025 is applicable.

III. DOCUMENTS TO BE ENCLOSED FOR SUBMISSION OF APPLICATION

1. The candidates shall enclose attested copy of certificate evidencing date of Birth/SSC, Law Degree and other certificates.
2. The candidate shall enclose attested copy of community certificate issued by the Competent Authority, if intend to avail reservation under SC and ST (the certificate shall show specifically the classification of the group).
3. Service Certificate in the Cadre of Civil Judge (Senior Division) issued by the Competent Authority.
4. Service Certificate in the Cadre of Civil Judge (Junior Division) issued by the Competent Authority.
5. The candidate shall produce all original certificates on the day of *Viva Voce* for verification. If the candidate fails to produce any of the required certificate, his/her candidature will be rejected, without any further correspondence.

IV. SCHEME OF EXAMINATION:

The process of selection is as follows:-

- a) For the purpose of short-listing the candidates, if any, the High Court will conduct Computer Based Screening Test for 100 marks comprising of 100 multiple choice objective type questions. The duration of examination will be two (2) hours. The Venue and Time will be mentioned in the Hall Ticket, to be downloaded by the candidate at an appropriate point of time.

The candidate who secure 40% and above marks in the screening test will be shortlisted in the ratio of 1:10 of the available vacancies, for the written examination.

Provided that, if there is more than one candidate who have secured identical marks in the screening test in particular category, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit in selection of the candidates, as the screening test is conducted only for the purpose of short-listing the candidates.

Note: Conduct of Screening Test will depend on the number of applications received from the aspiring candidates.

- b) Written Examination consist of the following three (3) papers. Each paper will carry 100 marks. The duration of each paper is three (3) hours.

The question/s in the examination shall be answered only in English (except Translation)

Paper-I- Constitution and Civil Law

Paper-II - Criminal Law

Paper-III- English (Translation and Essay writing).

Paper -III English (Translation and Essay Writing) is divided into two parts. Part-I carries 40 marks and Part-II carries 60 marks. In Part-I the candidate is required to translate a passage from English to Telugu and from Telugu to English. In Part-II, candidate's ability in Essay writing is tested. The Essay writing test shall be on Legal Subjects only.

The candidates shall secure 40% of marks in each Part in Paper-III English (Translation and Essay writing test) and the marks secured in Paper-III shall not be taken into account for eligibility for viva voce or selection. The marks secured in Paper-I, Paper-II and viva voce shall be taken into account for selection.

V. MINIMUM MARKS TO BE SECURED IN WRITTEN EXAMINATION TO TO BE ELIGIBLE FOR *VIVA VOCE*:

The candidates, shall secure not less than 55% of marks in Paper-I and Paper-II and not less than 60% of marks in aggregate in written examination.

VI. *VIVA VOCE*:

The *Viva Voce* test is for 50 marks.

The successful candidates in written examination will be called for *Viva Voce* in the ratio of 1:3 of the available vacancies, and if there is more than one candidate who have secured identical cut off marks, all such candidates shall be called upon to appear for *Viva Voce*.

Any candidate who remain absent for the *Viva Voce* will be deemed to have been disqualified for selection.

No TA and DA will be paid to the candidates appearing for Screening Test (if any)/Written Examination/*Viva Voce*.

The decision of High Court as to the eligibility or otherwise of a candidate for admission to Screening test (if any), Written Examination and *Viva Voce* shall be final. Only candidates who are issued with Hall Tickets shall be admitted for the examination.

VII. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND *VIVA VOCE*, FOR SELECTION TO THE POST OF DISTRICT JUDGE THROUGH LDCE:

For the selection to the posts of District Judge through LDCE, the candidates shall secure at least 60% marks in aggregate in Written Examination and *Viva Voce*. The candidates who secure less than such percentage of marks will be ineligible for selection to the post.

Provided that if two or more candidates secure equal marks in the written examination and *Viva voce*, the elder in age will be considered for provisional selection. In case of a tie in age also, the candidate, who possesses higher educational qualification would be considered. In case of tie in higher educational qualification also, the candidate with highest marks in the prescribed educational qualification will be considered.

VIII. SYLLABUS FOR THE SCREENING TEST AND WRITTEN EXAMINATION:

CONSTITUTION AND CIVIL LAWS:

- 1) The Code of Civil Procedure, 1908
- 2) The Indian Evidence Act, 1872
- 3) The Bharatiya Sakshya Adhiniyam, 2023 (BSA)
- 4) The Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act 2013.
- 5) The Tenancy Laws including Land Reforms and Ceiling
- 6) The Constitution of India
- 7) Administrative Law
- 8) The Transfer of Property Act, 1882
- 9) The Indian Contract Act, 1872
- 10) The Motor Vehicle Act, 1988
- 11) The Specific Relief Act, 1963
- 12) The Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including in-country and inter-country adoptions.
- 13) The Family Courts Act, 1984.
- 14) The Indian Easements Act, 1882

- 15) The Law of Torts
- 16) The Limitation Act, 1963
- 17) The Patents Act, 1970
- 18) The Copyright Act, 1957
- 19) The Trade Marks Act, 1999
- 20) The Registration Act, 1908, and Stamp Act, 1899
- 21) The Sale of Goods Act, 1930
- 22) The Guardian & Wards Act, 1890
- 23) The Indian Trusts Act, 1882

CRIMINAL LAWS:

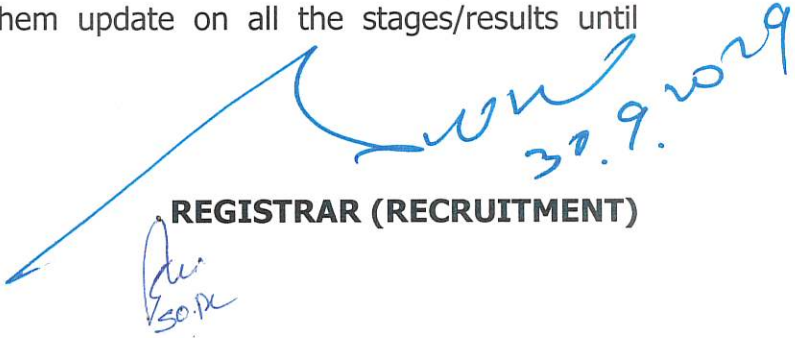
- 1) The Code of Criminal Procedure, 1973
- 2) The Indian Evidence Act, 1872
- 3) The Indian Penal Code, 1860
- 4) The Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS)
- 5) The Bharatiya Sakshya Adhiniyam, 2023 (BSA)
- 6) The Bharatiya Nyaya Sanhita, 2023 (BNS)
- 7) The Protection of Civil Rights Act, 1955
- 8) The Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities Act, 1989)
- 9) The Negotiable Instrument Act, 1881 (Section 138 to 148)
- 10) The Narcotic Drugs and Psychotropic Substances Act, 1985
- 11) The Prevention of Corruption Act, 1988
- 12) The A.P. Excise Act, 1968
- 13) The A.P. Prohibition Act, 1995
- 14) The Wild Life Protection Act, 1972
- 15) The Juvenile Justice (Care and Protection of Children) Act, 2015
- 16) The Electricity Act, 2003
- 17) The Protection of Women from Domestic Violence Act, 2005
- 18) The Arms Act, 1959
- 19) The A.P. Forest Act, 1967.

IX. LAST DATE FOR RECEIPT OF APPLICATIONS:

The application (*pro forma* appended) along with the necessary enclosures including hall ticket-cum-identity card (original and duplicate), attested copies of proceedings of promotion as Civil Judge (Senior Division), appointment order of Civil Judge (Junior Division), and caste certificate in respect of S.C. and S.T. candidates shall be submitted in the office of the Principal District Judge concerned not later than 5.00 P.M. on 15.10.2026.

Applications received after the last date will be summarily rejected.

The candidates are required to visit the website of High Court of Andhra Pradesh <https://aphc.gov.in> to keep them update on all the stages/results until completion of the recruitment.



REGISTRAR (RECRUITMENT)

NOTIFICATION FOR FILLING UP OF THIRTY (30) VACANCIES OF DISTRICT JUDGE THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION (LDCE) FOR THE YEAR 2026 AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE PUT IN NOT LESS THAN 3 YEARS OF QUALIFYING SERVICE AS CIVIL JUDGE (SENIOR DIVISION) BY THE END OF 31ST MARCH, 2026 AND TOTAL SERVICE OF 7 YEARS INCLUDING SERVICE RENDERED AS CIVIL JUDGE (JUNIOR DIVISION) AND CIVIL JUDGE (SENIOR DIVISION).

NOTIFICATION NO.365/2026-RC, DATED 30.09.2026

Recent passport size photograph of the candidate to be attested by the concerned Unit Head/PDJ.

1.	Full name (in capitals)	
2.	a) Father/Mother/Guardian's name	
	b) Husband's name (if applicable)	
3.	Class/Category (in case of SC Group-I, SC Group-II, SC Group-III & S.T.)	
4.	Native Place, District & State and PIN Code	
5.	Date of Birth (in words) <i>(as per SSC or its equivalent examination)</i>	i) in figures: ii) in words:
6.	Age as on 01.09.2026	
7.	Educational Qualifications	
8.	Date of appointment as Civil Judge (Junior Division)	

9.	Date of promotion as Civil Judge (Senior Division)	
10.	Length of service rendered as Civil Judge (Senior Division) as on 31 st March, 2026.	
11.	Total service rendered as Civil Judge (Senior Division) and Civil Judge (Junior Division) as on 31 st March, 2026.	
12.	Whether facing disciplinary enquiry/s or has undergone or is undergoing punishment for any irregularity in discharge of duties? If yes, furnish the details.	
13.	Address for correspondence with Mobile/Telephone number:	Office: Residence:

SIGNATURE OF THE CANDIDATE WITH DATE.

NOTE: Unsigned applications, applications received after due date, applications not properly filled by the candidates and applications without necessary enclosures, are liable to be rejected summarily.

ORIGINAL

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.365/2026-RC, DATED 30.09.2026

**SCREENING TEST FOR RECRUITMENT TO THE POSTS OF DISTRICT JUDGE
THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION
(LDCE).**

Hall Ticket No. _____

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

(i)

(ii)

Signature of the
candidate:

(To be signed before the concerned Unit Head/PDJ)

(Photograph and Signature of the candidate
are to be attested by the concerned Unit Head/PDJ)

Recent passport size
photograph of the
candidate. Photograph
to be attested by the
concerned Unit Head/
PDJ.

(Signature, name, designation and
office seal of the concerned Unit Head/PDJ)

REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.365/2026-RC, DATED 30.09.2026

**SCREENING TEST FOR RECRUITMENT TO THE POSTS OF DISTRICT JUDGE
THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION
(LDCE).**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

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office seal of the concerned Unit Head/PDJ)

REGISTRAR (RECRUITMENT)

ORIGINAL

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.365/2026-RC, DATED 30.09.2026

**WRITTEN EXAMINATION FOR RECRUITMENT TO THE POSTS OF DISTRICT
JUDGE THROUGH A LIMITED DEPARTMENTAL COMPETITIVE
EXAMINATION (LDCE).**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

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REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

NOTIFICATION NO.365/2026-RC, DATED 30.09.2026

**WRITTEN EXAMINATION FOR RECRUITMENT TO THE POSTS OF DISTRICT
JUDGE THROUGH A LIMITED DEPARTMENTAL COMPETITIVE
EXAMINATION (LDCE).**

Hall Ticket No.

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NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
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(To be signed before the concerned Unit Head/PDJ)

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concerned Unit Head/
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office seal of the concerned Unit Head/PDJ)

REGISTRAR (RECRUITMENT)